

ITEM NO.5

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.10438/2026

[Arising out of impugned final judgment and order dated 17-02-2026
in CRM(M) No. 2047/2025 passed by the High Court at Calcutta]

LISHAM IBUNGOTOMBA SINGH

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

**IA No. 168646/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT**

Date : 01-09-2026 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**For Petitioner(s) :Ms. Jhuma Sen, Adv.
Mr. Anirudh Sanganerla, AOR**

**For Respondent(s) : Mr Nishant Awana, AOR
Ms. Rini Badoni Awana, Adv.
Mr. Suraj Kundu, Adv.
Mr. Amogh Pandey, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. It is shocking to note that the petitioner is in judicial custody as an under-trial accused past eight years and six months. Till this date, only six witnesses have been examined.
2. We would have definitely considered the plea for bail only on the ground that the petitioner is in judicial custody as an under trial prisoner past more than eight years, however, what has deterred us in exercising our discretion are the antecedents of the petitioner of the very same nature with which he has been charged with in the presence case.
3. Let the trial proceed further expeditiously.
4. The Trial Court shall see to it that the entire trial is completed within a period of six months from today without fail.
5. The disposal of the trial shall be informed to this Court.
6. With the aforesaid, the Special Leave Petition stands disposed of.
7. Pending application(s), if any, shall stand disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)